

Central Administrative Tribunal
Principal Bench
New Delhi

OA-2030/95

(15)

Friday, this the 6th day of December, 1996.

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Asseem Kumar Goel,
S/o Sh. R.D. Goel,
R/o H-396, Nanak Pura,
New Delhi.

...Applicant

(By Advocate Sh. Harvir Singh, proxy for Sh. K.C. Mittal,
Counsel.)

Versus

1. Staff Selection Commission,
Department of Personnel & Training,
Ministry of Personnel,
Public Grievances & Pensions,
Block No.12, CGO Complex,
Lodi Road,
New Delhi-110003.

2. Union of India through
the Secretary,
Ministry of Personnel, Public
Grievances & Pensions,
North Block,
New Delhi.

3. The Govt. of N.C.T. of Delhi,
5, Sham Nath Marg,
Delhi through its
Chief Secretary.

...Respondents

(By Advocate Sh. E.X. Joseph)

ORDER (Oral)
(Hon'ble Mr. S.R. Adige)

Heard.

2. Both counsel agree that the short point involved in this case is whether N.C.T. of Delhi was a State or a Union Territory on the relevant date, i.e., 29.10.95? It appears that the Ministry of Home Affairs by their notification dated 16.11.95 clarified that the N.C.T. of Delhi continues to be a Union Territory, and under the circumstances it has to be held that on the relevant date the N.C.T. of Delhi was, ~~therefore~~, a Union Territory.

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2. Under the circumstance, the O.A. is disposed of with a direction to the respondents to declare the applicant's result in the Assistant Grade (Main) Examination, 1995, and in the event that the applicant was successful in that examination, to grant him the consequential benefits flowing therefrom, as admissible under the rules.

3. The O.A. stands disposed of accordingly. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S.R. Adige

(S.R. Adige)
Member(A)

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